[12 MAR, 1991] of President's Proclama- 102

101 Resolution seeking approval of continuance

बाठ रत्नाकर पाण्डेय (उत्तर प्रदेश) : कितनी मजदूरी कराएंगे हम लोगों से?

भी सुरे-ब्रजीत तिह ग्रहलुवालिया (बिहार): या तो ग्रभी पत्स कर दीजिए या कल प्रविष्ट...(व्यवधान)

SHRI G. SWAMINATHAN: Madam, adjourn now and assemble again.

THE DEPUTY CHAIRMAN: Including Mr. Gopalsamy, I have nine names before me. (Interruptions). Congress party already spoke. (Interruptions). I will adjourn the House for lunch.

SHRI M. M. JACOB: Madam, we are sitting without lunch. Please adjourn the House for lunch.

THE DEPUTY CHAIRMAN: Mr. Gopalsamy, you can speak after lunch.

SHRI V. GOPALSAMY: Madam, I will finish within five minutes.

THE DEPUTY CHAIRMAN: You can speak after lunch.

The House is adjourned for lunch for one hour.

The House then adjourned for lunch at fifty minutes past one of the clock.

The House reassembled after lunch at fifty-two minutes past two of the clock, The Deputy Chairman in the Chair.

RESOLUTION SEEKING AP-PROVAL OF PRESIDENT'S PRO-CLAMATION UNDER ARTICLE 356 IN RELATION TO Assam— Contd.

THE DEPUTY CHAIRMAN: May I request the hon. Members to be brief when I call upon them to speak? You see the matter is being discussed though it was derelation to Assam cided not to be discussed. So please be brief. Mr. V. Gopalsamy.

SHRI V. GOPALSAMY: Madam, I stated that it was on abominable attack against democracy through imposition of President's rule...

THE DEPUTY CHAIRMAN: I must announce one more thing. At 3.30 P.M. we will have the voting.

SHRI V. GOPALSAMY: I was listening to the speeches made by Members belonging to the State of Assam that the situation in Assam is very grave and it is painful to note that the office-bearers are a Congress Party members. They are submitting their resignations and giving advertisments in newspapers that they are quitting the Congress Party...

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): How is that connected with the Congress Party?

SHRI T. R. BALU (Tamil Nadu): It is very much connected with that. It is happening in Assam.

SHRI S. K. T. RAMACHAN-DRAN (Tamil Nadu): He is talking in illusion. This is what they did during the emergency period. Most of these people resigned and published advertisments. It is quite a shame. It is unbecoming of them. They are seeing their own face in the miror. They will never see others' face in the mirror.

...(Interruptions)...

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu): They finished the democracy in Tam Nadu. Why are they interrupting our Members when they are speaking?

SHRI DIPEN GHOSH: Mandam, is there any Pavlovian rean-

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[Shri Dipen Ghosh]

tion that once Gopalsamy rises, that gentleman also rises?

...(Interruptions) ...

THE DEPUTY CHAIRMAN: Now, the trouble is...

...(Interruptions)...

SHRI S. K. T. RAMACHAN-DRAN: Madam, he was saying that Congress Members are putting in advertisements and submitting their resignations. I am objecting to that...(Interruptions) I am a friend of Gopalsamy's father. We are very close friends. He cannot...(Interruptions)...sickle and hammer. (Interruptions).

THE DEPUTY CHAIRMAN: Order (Interruptions). The whole problem is however much I am interested to know what is being discussed about Tamil Nadu, whenever discussions come up I can hardly understand a single word, because everybody speaks simultaneously. I do not know what goes on. ...(Interrutions)... Yes.

SHRI V. GOPALSAMY: Madam, I am very much concerned about the health of my colleague. (Interruptins)

THE DEPUTY CHAIRMAN: He is all right. He will look after himself. (Interruptions).

SHRI V. GOPALSAMY: I am sharing their agony. Not only they are giving advertisements but they are sending communications to the ULFA headquarters. (Interruptions). Madam, a spokesman of the ULFA...(Interruptions)

SHRI DIPEN GHOSH (West Bengal): Madam, he is alpha, we are gamma.

THE DEPUTY CHAIRMAN: Is it alpha or ULFA? (Interruptions).

SHRI V. GOPALSAMY: Madam, the spokesman of ULFA has said that.

relation to Assam

THE DEPUTY CHAIRMAN: If it is alpha, we will have to talk about beta, gamma and pi and anything else. (Interruptions)

SHRI S. K. T. RAMACHAN-DRAN: Madam, it is not alpha, it is ULFA.

SHRI V. GOPALSAMY: The spokesman of the United Liberation Front of Assam, Madam. has stated that they did not get the popular support in the State of Assam but they have to express their thanks to the Central Government for sending the armed forces into their State and thereby committing atrocities against the people in Assam; therefore, now have got the popular support in the State of Assam. This is the statement made by the spokesman of ULFA. Madam, I Government for putting the armed forces to disrepute and discredit. They have brought discredit to the armed forces. (Interruptions).

SHRI T. R. BALU: Madam, do not allow her to speak. (Interruptions)

SHRIMATI JAYANTHI NATA-RAJAN: Madam, when the D.M.K. Party members agree and get up to speak they always cast aspersions on the armed forces. (Interruptions) Every time they get up...(Interruptions) All the time they cast aspersions on the armed forces. (Interruptions) Please do not allow them to go on record. (Interruptions) They always cast aspersions on the armed forces. (Interruptions)...

THE DEPUTY CHAIRMAN: Please, now will you sit down? (Interruptions). Let the people know what is spoken in this House. Let the army also...(Interruptions)....

SHRIMATI JAYANTHI NATA-RAJAN: No, Madam, Please hear my points. It should not be put on record. We will not allow them to denigrate the armed forces. terruptions)...You allow cannot them to go on record. (Interruptions)

THE MINISTER OF COM-MERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI SUB-RAMANIAN SWAMY): This has been the tradition of this House that the army is kept above politics and, therefore, (Interruptions)...

THE DEPUTY CHAIRMAN: (Interruptions)...Order.... (Interruptions)...Order,...(Interruptions)...

SHRI SUBRAMANIAN SWA-MY: This kind of anti-national remark should not be made against the armed forces. (Interruptions)...

SHRIMATI JAYANTHI NATA-RAJAN: Please give a ruling. (In terruptions) . . .

THE DEPUTY CHAIRMAN: Please sit down. Take your seat. Again, I say that I do not understand what is going on. But I will remind Mr. ... (Interruptions)... Please, one second. we never talk anything deliberately about our army. We always hold our armed forces in

3.00 P.M. great esteem. Even if there had been any grievances

or excesses, we had always observed restraint in passing any comment. If Mr. Gopalsamy, you don't want to keep those traditions, it is entirely your problem. I will let it go on record so that it is published in the newspapers and the armed forces know what you have said. But we always protected the rights of the people. I always respect their rights. We should not say anything which would hurt anyone. Anyway, I would still request you to keep restraint on your own...

SHRI V. GOPALSAMY: The dignity and honour of every citizen, the rights of every citizen, are superior

to the dignity of the armed forces. A sense of alienation is growing in the State of Assam. Therefore, elections should be held in the State of Assam along with the elections to Parliament. I expect elections to Parliament are going to be announced despite attempts by some agents...

relation to Assam

SHRI MURASOLI MARAN (Tamil Nadu): Touts and agents.

SHRI V. GOPALSAMY: ...not to see elections in the country immediately. Therefore, elections should be held and the elections should be free and fair. The only pride we have is that we belong to the greatest democracy, that is India, in the comity of nations. The Election Commission is there to conduct, supervise and monitor free and fair poll in this country. People of supreme ability unquestionable conduct, without any bias or prejudice, have been occupying the chair of the Chief Election Commission. But I am very sorry to say...

SHRIMATI JAYANTHI NATA-RAJAN: No, no; not about the Chief Commissioner. Nothing should be allowed to be said against the Chief Election Commissioner in the House. Madam, you cannot allow every convention of the House to be broken. Every convention of House is being broken.

SHRI V. GOPALSAMY: I didn't say anything about the Congress Party. Why are they agitated?

THE DEPUTY CHAIRMAN: Mr. Gopalsamy, there are certain traditions of this House: there are certain conventions and rules. 'We don't talk against people in high offices. It is a constitutional obligation not to speak against them. Secondly, those persons who are not present over here to defend themselves. please don't talk about them. Don't say something and force me to remove it from the records. Please exercise restraint on your

SHRI V. GOPALSAMY: Unprecedented developments are taking place...(Interruptions)

श्रीमती सःया बहिन (उत्तर प्रदेश):
मैडम, ये वही गोप लसामी हैं जिन्होंने
दूसरे स्वामी को जान से मारने की धमकी
दी थी।

उपसमापति : बैठिए, ग्राप मत बोलिए। उनको ग्रपना भाषण परा करने दीजिए। No interruptions, please. I won't permit interruptions. (Interruptions) Order, order; no interruptions.

SHRI V. GOPALSAMY: We have come here, we are here, to seek justice. This is the forum where we can ventilate our grievances, our views, our points of view. The Chief Election Commissioner has no business to go to 10 Janpath. This was never done. Now everyday it is done.

SHRIMATI JAYANTHI NATA-RAJAN: Madam, I object to this. He is saying whatever he wants. I am rising on a point of order. Why does he have a Pavlovian reaction to 10 Janpath? Why does he keep talking about 10 Janpath? How does he know who is going there and who is not going there. Does he keep a surveillance on 10 Janpath? Is he sitting outside 10 Janpath? Why does he have a Pavlovian reaction to 10 Janpath?

SHRI V. NARAYANASAMY: (Pondicherry): It should not be allowed to go on record. (interruptions)

THE DEPUTY CHAIRMAN: I will look into the record. Let there be no running commentary. (interruptions) Please take your seats. We are passing from Tamil Nadu to Assam again. I am calling Assam Members now...

SHRIMATI JAYANTHI NATA-RAJAN: Whatever Mr. Gopalsamy said should not go on record.

THE DEPUTY CHAIRMAN: That is over. Gopalsamy matter is

over, closed. Now I am calling Shri Bhadreswar Buragohain. (interruptions) Please don't have any more running commentary. That matter is closed. I am going back again to AIADMK after this. Let us see what happens after that...(Interruptions)...

SHRI BHADRESWAR BURA-GOHAIN (Assam): Madam, I rise to register my protest against extending President's Rule in Assam. After adopting this resolution in this House, we, the people of Assam will get a message from Delhi that even today Delhi treats us as a colony as the Britishers treated us. Only on 27th May, President's Rule in Assam will be ended. Why is it that this premature resolution has been forward by this Government? It is because you treat us as a colony. We get the message that we are not on par with the other States. This is a very bad message that will go to the people of Assam. I do not know how the people of Assam and the ULFA boys will react to it after the adoption of this resolution. Hence, I vehemently protest. This should not be adopted by the House. This should be withdrawn and should not be adopted. I will make my speech short...(Interruptions)...We very well remember one sentence spoken in 1962 by Jawaharlal Nehru, in 1962, when Bomdila fell into the hands of the Chinese army, the then Prime Minister bade farewell to the people of Assam with these words "My heart goes out to the people of Assam". These very words echo even today in Assam. But, now we are getting a different message. Most of you may not remember it. But, I remember it vividly. This time we are getting a different message from Delhi they do not treat us on par with the other States. In speech another earlier, I spoke about the national mainstream. I do not want to repeat it. My submission is that a very bad message will be conveyed to the people of Assam after adopting this resolution. I do not know how the people of Assam and the ULFA bovs will react to it. My next point is-Shri Subodh Kant Sahay is not here at the moment; I do not know whom I should address—that talks should be held with the ULFA boys. Now, I do not know to whom I should address this. Mr. Subodh Kant is not here. I do not know whether the Petroleum and Parliamentary Affairs Minister is listening to me. Anyhow, I address the Chair. As soon as possible, talks should be held with the ULFA boys by the Central Government, there is a communication gap between the Government of India and ULFA boys. To my knowledge, if I am not wrong, the Governor himself made some break-through with the ULFA boys and I am told that Mr. Sahay, when he Shillong, had made some informal contacts with the ULFA boys. Then, why not formal talks with the ULFA boys be held so that the situation can be improved at the earliest? Mr. Kalita knows very well that they have become irrelevant. God alone knows how the people of Assam and the ULFA boys will react when they learn that the elections will not be held in Assam even after the 27th May. That is why we are demanding elections to the Assembly along with the Parliamentary elections. But, today, I saw a news item in the "Assam Tribune" quoting Shri R. P. Bhalla of the Election Commission that only Parliamentary election will be held in Assam. In that case, the situation will again deteriorate. If you can hold Parliamentary elections, why can't you hold Assembly elections?...(Interruptions)... refore. I say that at the earliest Assembly elections should be held along with the Parliamentary elections. But, before that, the Draconian laws the Armed Forces (Special Powers) Act and the Disturbed Areas Act · should be withdrawn. These Acts should be withdrawn immediately. We do not want to have any election as in Tripura. Some people tried to get to power in this way. We do not want to have elections as the elections held in Tripura. So, we demand that before the elections

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these two black laws should be withdrawn. These black laws should be withdrawn immediately and the elections should be held at the earliest. Thank you, Madam.

THE DEPUTY CHAIRMAN: Now, Mr. G. Swaminathan.

SHRI G SWAMINATHAN: Madam, within the time allotted. I want to raise only general issues. The one point that I would like to state in the beginning is that the most important thing in this country is democracy and democracy means elections. But elections, unfortunately, could not be conducted in many States. Elections could not be held in Jammu and Kashmir. elections could not be held in Punjab and now, in Assam, elections could not be held. And, even in States where elections could be conducted, we are witnessing a lot of violence and I do not know whether in the coming elections, either to the Parliament or to the Assemblies, those States will be free from violence and whether free elections can be held. This is the state of affairs that we are seeing today in many parts of the country. In Tamil Nadu also, the same thing happened...(Interruptions):...

SHRI T. R. BALU: How can you say about Tamil Nadu? ... (Interruptions)...

SHRI G. SWAMINATHANI Madam, a lot of violence has been there in many places in the country including Tamil Nadu. In this connection, I would like to tell one thing. There is a criticism which has been made here...(Interruptions) ...There has been a criticism* here and it has been said that* *Again, it has been said, the same thing has been said, about the Chief Commissioner also.* Election

All these things are codified But if you go on attacking the.

^{*} Not recorded.

111 Resolution seeking [RAJYA SABHA] of President's Proclams—112 approval of continuance tion under Art. 356 in relation to Assam

[Sh. G. Swaminathan]

President or the Chief Election Commissioner, then you will only be lowering the dignity of the very office which we all hold high... (Interruptions)...

SHRI T. R. BALU: How can you say that? (Interruptions)...It is because of what he has done... (Interruptions)...

SHRI G. SWAMINATHAN: If you do not give any respect to the office of the Presdsident, if you do not respect the dignity of the high office of President, then this very democratic institution on which the whole thing is based will crumble...(Interruptions)...If you do not respect the dignity of the high office of such dignitaries, then everything will crumble...(Interruptions)...

SHRI T. R. BALU: Why are you defending him?... (Interruptions)...

SHRI G. SWAMINATHAN:

I do not want to defend any dignitary because the President is capable of defending hims. if... (Interruptions)...

SHRI T. R. BALU: You must know that the President dismissed the Government there without even getting the Governor's report... (Interruptions)...

SHRI G. SWAMINATHAN: The President is fettered. (Interruptions)... He is fettered by article 74 of the Constitution...(Interruptions)...

People occupying high office should not *... (Interruptions)... and they should not *... (Interruptions)...

THE DEPUTY CHAIRMAN: No interruptions, please...(Interruptions)...

SHRI V. NARAYANASAMY: What about the Chief Minister? ... (Interruptions)... The Chief Mi-

nister of a State should not indulge in anti-national activities...(Interruptions)...Can the Chief Minister of a State support the militants by giving arms and ammunition? Madam, he is now talking about the high office of President (Interruptions)...

DEPUTY CHAIRMAN: THE It is very unfortunate that whenever anything is discussed about Tamil Nadu eveybody gets so much agitated...(Interruptions)...Why should everybody get so much agitated? ...(Interruption)...Nothing can be discussed in that way....(Interruptions).. Members should speak only when their turn comes. should they interrupt when others are speaking. (Interruptions). Take your seat. Let him make..his point.

SHRI G. SWAMINATHAN:
Madam we should behave in a
responsible way. Therefore I will
not accuse a Government officer
and an important dignitary.
Tomorrow it comes out in the
papers and the dignitary may not
defend himself. Before he defends
himself, the whole thing will come
out (Interruptions)

SHRI V. GOPALSAMY: It has never...(Interruptions)

THE DEPUTY CHAIRMANI
Mr. Gopalsamy, you have already
expressed your views as a citizen and
as a Member of this House. Do not
disturb too much. (Interruptions).
Over? (Interruptions) Okay.
Shri Shabbir Ahmad Salaria. Only
two points.

उपसभापति: श्री सलारिया जी, बहुत संक्षेप में बोलिये ।

श्री शब्बीर शहमब सलारिया (जम्मू ग्रीर कश्मीर): मोहतरमा चेयर पर्सन साहिबा, ग्रासाम के बारे में जो कुछ कहा ग्रया ग्रीर इसी के साथ तमिलनाडू का जब जिल्ल किया गया, इसके बारे में धापने फर्माया कि जब भी तमिलनाड

^{*}Not recorded,

का जिक भ्राता है तो हाल में हंगामा क्यों होता हैं? हंगाना होते की वजह बहु है कि तमिलनाडु बालों को पहले पहल अब मना आ रहा है प्रेजीडेंट रूल का। बह रियासतें, वह लोग जिन्होंने चार-चार दफे पौपुलर गवनंमेंट को गिरते क्ये देखा है और चार-चार दफे जनका ब्त हुन्ना है भीर उनकी भ्रसेंबलियां मिर मी गयी हैं भीर वहां पर इस किस्म के कानून नाफिज कियेगी हैं वह अब इसके भेदी हो चुके हैं। जब एक कब्तर को पकड़ा जाता है, पिजड़े में बंद किया जाता है तो पहले वह बड़ा तड़फता भीर फड़फड़ाता है। यही हाला तिनलनेडु भीर अस्म का है। इन पर नयी-नयी यह अप्रतः गिरी है। लेकिन मुझे खुशी इस कात की है कि ब्राज इस ब्राज इस पालिय मेंट के हाऊस में लोगों को अब इस बात का अंदाजा हो गया होबा कि क्षमीर के लोग क्यों तडफ रहे हैं भीर नश्मीर के हालात क्यों खराब ्रे? वे लोग जिन पर 1953 में, उसके ब द 1977 में, उसके बाद 1984 में भीर उसके बद 1989 में बनी बन यी हकुमतें गिर यी गयी हैं, उन लोगों का 📭ल क्या हुआ होगा । लिहाजा मुल्क की सल्लिमियत ग्रीर मुल्क की मजबूती के लिये यह बात बड़ी जुरूरी है कि अगह-जगह इतने कैज्झल तरीके से 356 और प्रेजीडेंट रूल का जो नाफिज कर देना है, यह जम्हरियत के लिये कातिल है प्रौर जम्हरियत के लिये खातमा की वजह बनता है भीर जो रियासर्ते हैं, अब तक रियासतों में ग्राप लोग इस किस्म का विश्वास पैदा नहीं अरेंगे, **वहां** की लोकल पार्टियों को पनधने का मौका नहीं देंगे ग्रीर हनारे विधान में जो कि युनिटरी सिस्टम दाखिल किया गया है उसका नाजायज फायदा उठाना नहीं छोड़ देंगे तब तक भारत को महीं किया जा समता बल्कि रोज-ब-रोज कमचोर ही होगा।

> जैसा कि कहा गया कि झाम्ड फोर्सेज को स्पेशल प वसं हैं भीर डिस्ट्रॉक्टिंग एक नाफिज करने से हालात करिया विशेष

हो गये। कहते हैं दाना लोग एक दफे गिरने के बद संभल जते हैं लेकिन मश्किल का मकाम यह है जि हम सोग बार-बार गिरने के बद नहीं संभन्न री हैं। हमने देखा कि ऐसा करने से इम पंजाब के हालात को ठीक नहीं कर सके। हमने देखा कि इत ड्रेकोनियन कन्तून को ले जाकर हम कश्मीर को अपने आप में एलीमेट कर दिया। हमने देखा कि ऐसा करने से आसम के हालात ठीक नहीं हो सके तो फिर हम क्यों इस बल्ती में परसिस्ट करते हैं ग्रीर बार-बार उन कानुनों को नाफिज लखते हैं भीर जब कि यह देखा गया कि यह पावसे देने के बाद जो कि अन-लिमिटेड हैं, जो ग्रांडिनरी लॉ को ब्रोवर-र:इड कर देती है, जो कोर्ट के ग्रस्त्यारात को खत्म कर देती है, जो बुनियादी हक्क का कला कमा कर देती है इनके नतीजों में लोगों को तकलीफ और मस इल का सामना होता है, जब हमने यह देखा। जब यह हालात हमारे सानने हैं तो फिर हम अपनी औं मर्ड फोर्सेंज को क्यों बदनाम करते हैं इस हिस्स के कनून देकर। संग्रजी में कहते हैं कि ग्रन-लिमिटेड पादर मत दो, क्योंकि पावर करण्ट करती है भीर ग्रन-लिमिटेड पावर ग्रन-लिमिटेड ही करण्ट करती है। जिस तरह से टाडा का क नून है, मैं समझता हूं कि जब भारत में जंगे झाजादी चल रही यी तो अंग्रेजों में भी इस किस्म का ड्रेकोनियन लों पास नहीं किया जैसा कि ट। डा का। इसी तरीके से यह जो कर्बानीन हैं, न फीज किए जा रहे हैं, इन्होंने मात कर दिया है। इस रे देश के सारे लेजिस्ते-शन को जो कि इंसन के बुनियाची हकों के मुहाफिज हुआ करते हैं। लिहाजा मैं यह कहूंगा कि मुल्क की खैरियत अगर माप चाहते हैं और अवाम की धनर ग्राप चहते हैं तो यह तरीका छोड़ दें। ग्राप बाकायदा बहुां पर 📸 खाबात कराएं, ग्रवाम को भ्रपनी मरजी की सरकार चुनने का मौका दें। यही तरीका है जिससे भारत का कला हो सकता है, झवाम का भला हो सकता है भौर हमारी मजबूती भीर इमार। पर्वाप मुक्तकविस वरकती ही समझा है।

[RAJYA SABHA] of President's Proclama-Resolution seeking 116 approval of continuance tion under Art. 356 in relation to Assam 11 شری شیرا در سددم (جرن كيد الرب رب س اور المسمر اور تشمير): محتسره جبير برسن صاعب مالات ميون صراب سير ده توك بن آسام کے بارے س و کی کما گیا پر۱۹۵۳س. اسکے لیدے ۱۹۷۷ س. ادر اس ك سائق على ما دُوكا جب اسك نبد ١٩٨٥ ين ادراكك درامك س سی نمالی حکومتیس گرانی کلیس بوار ذَكركياً كُنِ اسْتَح بادس بِس كَيْنِ مُرماما ان توكون كا عال كن سوًّا . ابدا ملك که جنب بھی ثمل باڈو کا حکر آتاہیں تو ك ساميت ادر ملك كامنبوتي كليخ عل میں نبگامہ کیوں سڑا ہے۔ نبگامہ سوے کی وجم یہ سے کہ شمل ما دووالا م بانت شمی هزندی مے ۔ کہ محل محلہ تعليط بيل الب مرا أراع بير بديدنت التف كيمول لمركية سطة ١٩٨٧ أور مردد ولنط رمل كاجونا فذكر دينايد رمل کا ۔ وہ رہاشیں وہ کوٹ جہمن يه مموريت تع ما قال ما اورمعية نے عار مار دفعہ بالولر کورمسٹ کو مكرت بوئ وللعاس اور عاد جار كمليد فاقتمى وجبم منقلس واورجو دفعه الكافون مواسي امر أللي اسمبلين ریاستیں ہیں جب کی ریامتوں ہیں سران کیل س ادر دیاب براس شم آب تون اس تسم ما وشواس بيدا بن سے تالات نا فذکیے کیے ہیں وہان كرينك . وبال كى لامل يارشون كريست كا است عادی ہوتھے ہیں۔ فیس الک مرقع س وسي المرجاري ووحال ال كبوشركو كيرا حاتا سير يخرك مين ملا جركم يد نعشرى سشم داخل كياكي سيا-سامام في ترسط وه ترساع ام اس كا باجائز فالده الحانا بن مورد ميمزميراتاس ييامالتمل الدواور وتنتي ثبساك معاملت كومعنوط مبن كس آسام کاسے ۔ ان پر نٹ ٹٹی آئنسگری حاستنا کل روز بروز کنروری میک ر سے کین محد خوش اس بات کی ہے کہ جياكم كما كناكم أرمل فوريسير من اس سدن مس - آع اس ما الحيث استنسل ماورس من اور طرستطرب ميرما كم إدَّ من ين كرون كو اس بات كا المنيث بافذ كرنے سے حالات زيادہ الدارة مح يها سوكاكم كشميري توك خراب سينيج كنيخ س دانًا لوك آكي †[] Transliteration in Arabic Script. 18 781 781

دفعم مرف سے بد سیمل طاتے ہیں۔ سيعة هن طرح سے فادا كا تالدن ہے۔ لَيْنَ مَشْكُلُ كَامْعًام يَ سِي كُرْهِم كُولُف س سهدا بون کم عب معادث مناقب باد بالم كري سي للدسن سنعل رسيسي. أزادى على رسى على قد الكرسروب في بى اس تسم كا دُيكِ دُريكِو فِينَ الا ياس سِي ممن وكوياك اليماكرني سے بم بياد سے حالات کو مفترت بنی کرسکے یہم نے سي مساكم نادًا كا يلي طرفي سديم وهمياكم ان دُركيونسِ ثالان كه له حا و قوالين سي و عافد كالم عارسيس كرسم كشميركوليد آب مين الليدف المولاك مات كرديلي محارب ولي بمرديا . مهم في دكيها م الساكرني سه سے سارے لیمبسیات کو جوکہ السمان سے بندیادی مفوق سے بھافنط مواکرتے ہی أسلم ك والات تفيك بين موسك. كومجيريم كيون اس علطى كوميردسيث الله الين بركونكا كرملك كي فيرمث كري يكي اوربار بان الفائف كونافد أكراكب ماسط سي اور عوام ي فيرب سمرت سب اورجب م حکوماً لما که مه بادری اكرآب جليك بي كود طرافة ميوروي حيف ك ليد فوكم ان ليسد س رو ألب ماقاده وعل انتمايات كرائي-آرڈ میسری لاکا اور انڈ کردیتے ہیں جو موام کو اس مرحی کی سورکار یف ما كعاشت اختيارات كوفتم كردسي

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موقع دیں۔ یہ طراحتہ ہے جس سے معامل کا معامل کا

این تومیرم این آرمد دورسیر کوکیل مراب کرتے س اس تسم سے قالان دیر - آمرینری من کتے ہی کہ ان لمینیڈ باور مت دم - آموند باور کردیث کرا ہے اور ان لمینیڈ باور ان لمیڈڈ سی کردید کرا

SHRI G. G. SWELL (Meghalaya): Madam, I think, it is incumbent on the part of the Government to make the position clear. The other day, the Minister of State for Home Affairs had been to Assam, and he made a statement that the political parties in Assam did not want the elections, that the climate is not suitable fo

[Sh. G.G. Swell]

elections. And just now my freind, Mr. Buragohain, quoted from the 'Assam Tribune' saying that he Chief Election Commissioner had said that only the Lok elections should be held in Assam and not the Assembly elections. I would like to understand what the there would position is. Now, be elections in Assam, there should elections in Assam, there will be elections in Assam. But when? The basic question is whether elections in Assam today can be free and fair. I think, our friends from the vesterday were all mous that the killings and violence in Assam had increased after the President's Rule. I think, that is what you said.

HON. MEMBER: AN Congress Party also said like that,

SHRI G.G. SWELL: It has increased and then we have this organisation, the ULFA setting out ultimatums, threats to all people in Assam to sever connections with the national parties by the 30th of this month. I think they had also sent a kind of threat to the AGP it-self saying that 'you have to define your position vis-a-vis the of demand ULFA the secession from India'. Now this deadline is there. Violence increased. And I expect that volence will increase further after the 30th of March. And as somebody has referred, many Members belonging to the national parties have sent in their resignations and they have also advertised in papers so that everybody knows that they have sent a in their resignations. Now, in these circumstances, it is necessary to think very coolly whether elections in Assam can be free and fair. I do not know, the Government—I hope, it will be a care-taker Government, it will go on till the elections are held. Thenever they ar held-you still have that responsibility. If you cannot discharge that responsibi-

lity, then I do not know what is going to happen. Maybe it will be... (Time bell). for the new Government.... I am speaking [sense, Madam. And I am sitting down. I am not speaking a single senungrammatically correctly.

relation to Assam

THE DEPUTY CHAIRMAN; This is not a grammar class. This is Rajya Sabha.

SHRI G. G. SWELL: But some people talk sense; other people do not talk sense.

SHRI G. SWAMINATHAN: He is casting aspersions on other people.

SHRI G.G. SWELL: I am not casting aspersions. This is inference, wild inference.

SHRI CHATURANAN MISH-RA (Bihar): Mr. Swaminathan, why do you take it seriosly?

SHRI G. G. SWELL: If the cap fits you, I put the cap down in the fold. You can take it up and put in on your head. If the elections in Assam cannot be free and fair at this time, it is only necessary that we take a little time and have a good look at it. That is all I want to say.

THE DEPUTY CHAIRMAN: Sourendra Bhattacharjee. I will remind the Members that I have announced the voting at 3.30 and I have two more names.

PROF. SOURENDRA BHAT-TACHARJEE (West Bengal): Madam, you have not accounted for the lost time which I brought to your notice.

The question is, during the lunch recess, very kindly granted by you at the instance of the Leader of the Congress(I), I had an occasion to listen that a leading lawyer of the incumbent Government of India in the other House proposed that the people's opinion may be taken as to whether there should be an election at all at this time, And

tion under Art. 200 in relation to Assum:

he might have proceeded further whether there should be elections at all, at any time and anywhere. In the background of what is proposed for Assam that question crops up. It is not a question of speaking ill of the army. Nobody likes to speak ill of the army. But at the same time, those who deploy army purposes should for questionable bear the responsibility if any illwill is generated against the army or the task assigned to them. This is a very common feature nowadays all over the country and Assam is no exception. The other day my simple query to the Prime Minister was whether Disturbed Areas Act should not be withdrawn at least from a major part of Assam. His reply was, "There is no proposal", meaning proposals from the side of the bureaucracy or from the side Was that enough? of the Governor. Now when this resolution has been brought forward that President's be extended for another six months with effect from may 27, it comes to my mind whether the present Government is of the opinion that in this country no Government would come up by May 27. Otherwise why this resolution? There would not be any question of Parliamentary opinion. Is it their view? It was pointed out that Rajya Sabha is competent enough to pass a resolution on the extension of President's rule. Even then this has been insisted. Why insisted? this is They are showing from a angle that perhaps there may be elections before that time. We do not know in which way the wind is blowing from the South, meaning the Rashtrapati Bhavan. We are not expected to know anything before the nightfall whether at dead of night I cannot say. So the question is whether on such considerations entraneous consideration: Assam's interest should be jeopardised. Let us pay heed to what Mr. Bhardwaj was saying. What they have been feeling is that they are being

colonised. Their interest has been sacrificed by rulers in Delhi: They do not belong to ULFA. condemned the terrorist activities. But at the same time this view is being generated when they recollect what happened in 1962 when Assam was taken as abandoned to the enemy by the highest in the land at the time of Pandit Jawaharlal Nehru. So let us keep in mind such reactions in the minds of the people of Assam and if you really want a solution let us not tamper with domocratic rights in Assam.

PRAKASH YASH-SHRI AMBEDKAR (Nomina-WANT ted): The point that I would like to make is, there are many organisations which are functioning in Assam and one thing that is noticed is that the Government is using these organisations either for their benefit or for the benefit of the militants. This is one point that I would like to make.

The second point is to illustrate on 5th of December 1990 military arrested one person by the name of Mr. Razak. He was kept. whole night in the lockup. In the morning he was brought to the village, Digboi Borgoan which is one kilometer away from the The military offiextremists base. cers—I am not casting any aspersions on any of the military officers -forced him to move ahead. When he said that he could not move ahead because militant would shoot him from front, the military officers "Otherwise we are auggested: going to shoot you from the back." This is the state of persons, who belong to different organisations. And this person belonged to the Scheduled Caste and Scheduled Tribe Students Union. If these atrocities are going to continue, I think these organisations which are neutral today, might one day side with the militants.

The other point which I would like to make is to request the Government to consider as to why our approval of continuance

[Shri Prakash YashwantAmbedkar]

younger generations are taking up arms in the country. For that, is it necessary to look into every aspect of life that we are living. Are they aspiring for certain new order—under the Centre and State relations which we have today. Unless and until we sit and discuss these issues we connect asked the

Unless and until we sit and discuss these issues, we cannot solve the problems that have cropped up not only in Assam but in other States as well. I would say, the situation in Assam is not as had as

not only in Assam but in other States as well. I would say, the situation in Assam is not as bad as it is in Bihar and U.P. But why are these States not coming under

the President's rule.? I know there are certain interested lobby which are playing. If we fall a prey to these interests, today, tomorrow we will have to face similar problems in these States which will come under the grips of

younger generation. We will then

have to address them in terms of

the nation, as Dr. Raja Ramanna

was saying.

With thewe few words, I would request the Government to postpone voting on this Resolution. Let the new Government which will

come, decide the fate of Assam.

SHRI DAVID LEDGER (Assam): The Resolution seeking to extend President's rule in Assam is totally unwarranted. After three and a half months of imposition of President's rule in the State, there is no doubt in anybody's mind today that the experiment of imposing President's rule in the State has proved to be a failure, and as a matter of fact, it is counterproductive, despite the tall claims made by State administration and the Government at Delhi that situation has improved. There are still reports of excesses comby the armed forces. Human rights are still being violated in the State. Fundamental rights, as enshrined in the Constitution of the country are still being violated and a sense of a alienation among the people is still increasing.

relation to Assam There is no semblance of any civil administation in most parts of the State. Mr. Subodh Kant Sahay, the Union Minister of State for Home Affairs, during his recent visit to the State, made a public statement saying that in most of the districts in Upper Assam, specially in Dibrugarh district, the civil administration is thoroughly demoralised. This is an admission of the Union Minister of Home Affairs. Now, may I submit that the situation after three and a half months of President's rule today is worse than what it was three and a half months

half months, almost 50 people have been killed as against 133 killed during the last five years of AGP rute. Now, if this is the indication of the improvement in the situation, then I have nothing to say. It is a queer situation. The AGP Government was blamed for having failed to deal with the extremists. What about the 54,000 army jawans com-

prising 3 mountain divisions? What

about the BSF and the CRPF who

have failed to tackle the situation?

Now, who is going to answer?

Madam, as has been rightly ex-

pressed by many Members in this

ago. During the last three and a

House, the political forces in the State are being rendered irrelevant. This tendency is fought with grave consequences. Having realised this fully well, all the political parties in the State are insisting on the holding of elections and alsoinitiating a dialogue with the militants. Madam, if I remember correctly it was the Prime Minister himself who categorically stated in this House during the last Session that he was prepared to hold a dialogue with the members of the ULFA. He said, if I remember correctly, that only the organisation was banned and that the individuals were not banned. Since that time, the Governor of the State has been taking some efforts. The ULFA has given in wring to the Governor

stating their willingness to partici-

pate in the discussion. Subsequent-

ly, the ULFA has also offered a ceasefire, a unilateral ceasefire. But, I am sorry to state that the Government has not yet taken any initiative. The Government is still keeping quiet. There: has been no response from Government. Today, the situation Assam is worse than ever. I am constrained to say that Assam is on the verge of turning into another Puniab or Kashmir. people of Assam do not want such a state of affairs to take place. The only course open today is to hold elections to set the political process in motion and to immediately lift the ban on the United Liberation Front of Assam and to initiate a dialogue with them.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Madam, it is no one's case that the situation in Assam is not grim. It is no one's case that elections will be easy or simple. But the question before us is whether not holding the elections would improve matters. It is the view of our party that not holding elections will worsen mat-ters in Assam. Madam, the lessons of history not only speak to us, they scream to us, that not holding elections in Punjab and Kashmir and toppling the Governments have increased the alienation and not reduced it. The question before us...(Interruptions)

SHRI VISHVJIT P. SINGH (Maharashtra): We held the elections in Punjab. You did not hold. Look into yourself before you speak. That scream which you spoke of, hear it yourself...(Interruptions) Where were you when the children died? Where were you when the whole country was in flames?

डा. रत्नाकर पाण्डेय: उपसभापित महोदया, गांधी जी की... (व्यवधान) श्री राजमोहन गांधी के दल ने उसके सनर्थन से सरहार चलाई। आज उसकी बोलने का कोई हुन नहीं है... (व्यवधान)। ऐसे लोगों के साथ बैठ

करके क्रिन्होंने सश्कार चलाई थी। इनकोः श्रीह्यतः की बात करने का श्राज कोई इक नहीं है....(ज्यवसान)।

SHRI RAI MOHAN GANDHI: Madam, the question before us is, do we trust the people, or, do we not? I say this because it is only with the help of the people that we can defeat insurgency. It is only with the help of the people that we can defeat violence.

. श्री शिरवंजित पृथ्वीजित सिंह: वह विस्तवा लिखा हुआ ग्राम वह २हें हैं। यह तो बतलाइये।

भी राज मोहन गांधी : प्रापका लिखा हुआ नहीं है... (व्यवकान)...

भी विश्वजित पृथ्वीजित तिह: यह मैं भी जानता हूं। ... (व्यवधान)... मगर भाष यह बतल इसे कि सह क्यिता लिखा हमा है जो भाष यह रहे हैं।

SHRI RAJ MOHAN GANDHI: The Government and its supporters may get a kick out of dismissing Governments. But when they do that, they kick the foundation of the unity of our country. Even the Congress Party in Assam wants elections. Therefore, I would request the Government and its supporting Party—it is still supporting—even at this stage, to change their minds on the question of elections in Assam.

Madam, thanks to the incident involving two constables ... (Interruptions)

SHRI VISHVIIT P. SINGH: Madam, I am on a point of order. (Interruptions)

THE DEPUTY CHAIRMAN: All right. What is your point; of order? (Interruptions)

SHRIMATI BIJOYA CHAKRA VARTY (Assam): It is a point of disorder. (Interruptions)

SHRI VIREN J. SHAH (Maharashtra): Madam, can he cite the rule under which he is raising his point of order? (Interruptions)

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SHRI VISHVJIT P. SINGH: I will cite the rule; (Interruptiona)

DR. NAGEN SAIKIA: Mr. Vishvjit Singh, you give your explanation to the Prime Minister, if you want to. (Interruptions)

SHRI VISHVJIT P. SINGH:
Two constables assassinated Madam Indira Gandhi. (Interruptions)
Here also, two constables were caught while snooping on the house of Mr. Rajiv Gandhi. (Interruptions)
We cannot allow this to happen. (Interruptions). It is a conspiracy (Interruptions) It is a conspiracy against my leader. (Interruptions)

श्री **शंकर दयाल** सिंह (बिहार) : महोदया, श्रव मेरे लिये जरूरी हो गया है कि मैं भी खड़ा हो अप कुछ कहं। देखिये...(स्थाचत्रान)...जो बात सदन में हमारे मिल...(व्यवशान)...लेविन मैं यह कहता चाहता हूं कि मैंने अभी सुना है कि राजीव गांधी फिर राष्ट्रपति से मिलने गये हैं भीर इस बात का फिर घिनोना प्रयास कर रहे हैं कि उनकी सरदार बन जाय। ...(व्यवधान)... मैं कहना चहता हूं कि ग्रगर संरकार बनी और चनाव नहीं हुए तो देश में खन की नदियां बहु जायेंगी और जन-प्रतिनिधि कभी भी बहर नहीं निःल सकते। केवल दो वांस्टबलों की ग्रब बात रही ... (ब्यथवान)...फिर राष्ट्रपति भवन गये हैं ग्रीर वह यह प्रयास कर हे हैं। मैं चाहंगा कि इस सदन को इस बारें में स्पष्टीकरण दिया जाय। ...(स्यबधान)...

डा॰ र नाकर पाण्डेंय : इनको देख कर इतने उत्ते जित हैं सदस्य, इनको बैठा दीजिये (व्यवधान) स्रव वोटिंग करा दीजिये (व्यवधान) राजीव गांधी से इनकी जमानत जन्त हो चुकी हैं (व्यवधान)

THE DEPUTY CHAIRMAN: I have to call the voting. Please finish your speech. (Interruptions). Please sit down.

SHRI S.K.T. RAMACHAN-DRAN: Shri Rajiv Gandhi will rule the country for hundred years. You will be nowhere. (Interruptions) बाँठ रस्ताकर पाण्डेय : सङ्घरना बांबी के पोते हो कर कहते हैं (व्यवज्ञान)

THE DEPUTY CHAIRMAN: Now, please conclude. Confine yourself to Assam. I will request everyone not to go beyond Assam.

AN HON. MEMBER: Two constables, that will be an election symbol.

SHRI VIREN J. SHAH: Tale of two constables.

SHRI RAJ MOHAN GANDHI:
It is scarcely surprising that those who cannot hear four sentences here do not want elections to be held elsewhere. Madam, I was only saying that the one-point programme on which there was an agreement was चुनाव ट ले जाए and thanks to the incident referred to, that programme has collapsed. (Interruptions).

THE DEPUTY CHAIRMAN: Now you do not interrupt. I cannot permit you. Mr. Vishvjit Singh, I remind you that I have to go through voting and there is one more Member to speak. So, please do not interrupt. Kindly restrain yourself. Whatever you want to say, you can say when your name is called. I will allow you to speak but do not interrupt (Interruptions). Please do not interrupt.

DR. NAGEN SAIKIA: Because he has a loud voice, he will be allowed...

THE DEPUTY CHAIRMAN: Without my permission nobody will speak. (Interruptions). You do not have to repeat. Please sit down. (Interruptions). Now please conclude.

SHRI RAJ MOHAN GANDHI: I am trying to conclude, if given a chance.

tion under Art. 356 in relation to Assam

Since the plan of 'no election' has been given up, I urge that elections be held in Assam also and not just in the rest of India.

THE DEPUTY CHAIRMAN: Shri Bagrodia. You are the last speaker and be very brief.

SHRI SANTOSH BEGRODIA (Rajasthan): I thank you for giving me this opportunity. As much as I know about the people in Assam, since I know them from my childhood, they are very peaceful people. But after the National Front Government of Mr. V. P. Singh came to power, in collusion with the AGP some people formed the ULFA and, in the process, they went in the wrong direction: What I am trying to say within the short time-because my time is very limited-is that we must take, whoever rules the country, political decision. When we talk about elections, Mr. Gandhi goes to Assam. I also go to Assam. But he will not dare go to Assam because he is also scared for his life. If he cannot go there even for day-to-day work, I would like to know when he last went to Assam. I have gone there last month, I have been going there every month. But can he dare go there? No, because he is concerned about his life. And then he talks about elections!...(Interruptions)...

SHRIMATI BIJOYA CHAKRA-VARTY: On a point of information ... (Interruptions),...

THE DEPUTY CHAIRMAN: No interruption, no information. Please sit down.

SHRI SANTOSH BAGRODIA
The point is, Mr. Raj Mohan Gandhi
also goes to Assam but now he will
not dare go there. I am not for
President's Rule anywhere, what to
speak of Assam. But we must have a
situation where elections can be held
peacefully. Or, does he want that
only people with guns should go to
the polling booths and elections

shouldbe held under their control? Can elections be held like this?

I am not going into the matter of the constables because I consider Mr. Raj Mohan Gandhi to be a very decent person, and I thought, with his MRA background he would bring his other friends on his side, within his control, and they would be MRA-oriented. But it seems, in their company he has changed himself instead of changing them. And I feel very sad about his future in this case: . (Interruptions)...

I only want to say that elections should be held in Assam as soon as possible so that democracy can be established there. Thank you.

THE DEPUTY CHAIRMAN:
The discussion is over. Mr. Minister; would you like to say something or shall I go ahead with the voting?
... (Interruptions)... He wants to say something.

गृह मंत्रालय में राज्य मंत्री तथा सूचना ध्रौ प्रसारण मंद्रालय में राज्य-मंत्री (श्री सुबोध का त सहाय) : उपसभा-पति महोदया, क्योंकि बहुत सारे संवाल उठाये गये हैं, मैं दो शब्द कहना चाहता हं। सारी राजनीतिक बहस के बावेजूद जो लोग ग्रासाम से वाकिफ हैं वे जीनते हैं कि वहां क्या हालत थी ग्रौर प्रेजीडेंट रूल किस हालत में लगाया गया भीर माज क्या हालात हैं। उपसभापति महोदया, में कहना चाहता हूं कि इमने जितना हद तक हो सकता था ग्रभी चार दिनों के घंदर ग्रासाम में घूमकर विभिन्न जिलों से सम्पर्क किया है। यह सही है कि वहां के जिला प्रशासन की लालत बस्ता थी, बहुत ही खराब थी। सकित् आज म्राम लोगों में, प्रेंजीडेंट रूल के बाह एक विश्वास पॅदा हुन्ना है।

कुछ राजनीतिक स्लोगन के भाषार पर भार्मी भीर पैरा मिलिट्री फोर्स को दी जाने वाली पावस के संबंध में 'लोक कह रहे हैं। मैं समझता हूं कि ईमानदारी से सोचें कहां की पुरिस मौर पहां का [श्री सुबोधक न्त सह व]
प्रशासन जो एकदम अपंग हो गया था
स्पकी कार्यवाही को पैरा मिलिट्री फोर्स
सहां कर रही है जिसके लिए उसे विशेषाधिकार की जरूरत है।

DR. NAGEN SAIKIA: By deploying the army you have made the civil administration even worse ... (Interruptions)...

भी सुबोध कान्त सहाय: मैं माननीय सदस्य को विश्वास दिलाना चाहता हूं कि ग्रापने जो ग्रामी के बारे में कहा है, हकीकत है कि आर्मी अपना काम वाइज पूरा कर रही हैं ग्रीर श्रामी का विष्कुल फेज्व।इज व जिला वाईज शुरू हो गया है। यह भी में ग्रापको बताना चाहुता हूं ग्रामी वहां कोई परमानेंट नहीं रहेने वाली है। जिस ग्रापरेशन के लिए गयी थी, उसे ग्रापरेशन पूरा करके वह काम खत्म ष्ट्राज के समय में हम जो 6 महीने **प्रवधि ग्रो**र ल[ः] रहे हैं वह इसलिए कि हम चनाव कराना चाहते हैं, सरकार ने फैसला लेकर राष्ट्रपति सामने दिया है भीर उस फैसरें के तहत श्रार मई महीने तक वहां कोई संवैधानिक त्तःकार यहां चुनकर नहीं ग्राती हैं तो देश में जो संवैधानिक ऋाइसिस **बाली है उसको इवाइड** करने के लिए हम 6 महीने का समय लेना चाहते हैं।

SHRI DIPEN GHOSH: What happens to the Rajya Sabha? If the Resolution is passed in the Lok Sabha and if the Lok Sabha is dissolved, a new Lok Sabha cannot be constituted before...(Interruptions)

भी सुबोध कान्त सहाय: में बात कर रहा हूं। बहस क्यों कर रहे हैं... (व्यवधान)

इसलिए में कहना चाहता हूं, में इतना विश्वास विलाना चाहता हूं कि ''खरफा'' के जी लोग हैं उन लोगों ने अपना बड़ा ही पाजिटिव जेस्चर दिया है भीर बहां सीज फायर किया है। सीज फायर के बाद वहां ग्रभी तक कोई हत्या की घटना नहीं हुई है। वह एक पाजिटिव सिगनल है। में समझता हूं कि तमाम राजनीतिक दलों को मिल करके इस दिशा में सोचना चाहिए, जिससे उनसे व र्ता हो।

ग्राज की स्थिति में सरकार जो कल कही थी, उसी से अपने को पूरी तरह से प्रतिबंध मानती हैं कि हम उनके साथ बार्ता करने के लिए तैयार है। लेकिन उनकी तरफ से कोई कनकीट हमारे पास सिगनल नहीं ग्राया है। प्रेस के माध्यम से वह अपनी बात कह रहे हैं। लेकिन मैं इससे एक पाजिटिव सिगनल मानदा हूं।

दूसा, यह सरकार जितना जल्द से जल्द हो सकता है, असम में चुनाव करा करके अगर जरुरत हुई, समस्या अच्छी रही, तो हो सकता है कि पहले भी करा सकते हो, 6 महीने की अवधि लेने के अंदर भी करवा सकते हो। इसलिए हमारी नीयत बहुत साफ है। हम वहां पर सामान्य स्थित बनाने के लिए समय ले रहे हैं, जनतांतिक पढ़ित को रोकने के लिए नहीं।

इन शब्दों के साथ यह अनुरोध करता हूं कि सम्मानित सदस्य इसे पास कर दें।

SHRI GURUDAS DAS GUPTA (West Bengal): Yesterday I raised a pointed constitutional question. I wanted the Minister to answer that, why it is that this extension has to be given now because it will expire in May and Rajya Sabha is competent to give extension. Let him answer that. (Interruptions)

SHRI M. M. JACOB: He has answered it.

SHRI JAGESH DESAI (Maharashtra): He has answered it.

SHRI GURUDAS DAS GUPTA: Madam, it is not answer at all. It is absolutely unjustified on the part of the Minister. It is obsolutely unjustified, 1.33: Resolution seeking approval of continuance

[12 MAR. 1991] of President's Preclamation under Art. 356 in relation to Assam

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SHRI DIPEN GHOSH: He has not explained it. He has explained about the Lok Sabha-but not about

Rajya Sabha. He is repeating here the reply which he has given in the Lok Sabha. But that does not apply here. Rajya Sabha can be summoned

in May even though the Lok Sabha not have been constituted by that time. (Interruptions) It has happened

earlier. (Interruptions) SHRI DINESH GOSWAMI:

What is happening?

SHRI PARVATHANENI UP-ENDRA: What is that? Let us also know about it.

THE DEPUTY CHAIRMAN: We are working about the Resolution.

SHRI PARVATHANENI UP-ENDRA: At 5 o clock we meet.

THE DEPUTY CHAIRMAN: Now it is four o clock. Then we will have to adjourn. I have to find out. That is the thing.

4.00 P.M.

THE DEPUTY CHAIRMAN: . Hon. Members, I shall now put the Resolution to vote.

The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 27th November, 1990, under article 356 of the Constitution in relation to the State of Assam for a further period of six months with effect from the 27th May, 1991."

The House divided.

THE DEPUTY CHAIRMAN:

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NOES

Abrar Ahmed, Dr. Ahluwalia, Shri S.S. Alia, Kumari -Alva, Shrimati Margaret Amla, Shri Tirath Ram Antony, Shri A.K.

Bagrodia, Shri Santosh Barongpa, Shri Sushil Bekal Utsahi, Shri Beniwal, Shrimati Vidya Bhardwai, Shri Hansrai ~ Bhatia, Shri Madan Bhatt, Shri Jitendrabhai Labhshanker

Chaturvedi, Shri Bhuvnesh Chaudhary Harmohan Singh Chavan, Shri S.B.

Birla, Shri Krishna Kumar

Chowdhary Ram Sewak Chowdhry Hari Singh Das Shri Basant Kumar

Desai, Shri Jagesh -Dhawan, Shri R.K. Dronamraju, Shri Satyanarayana

Faguni Ram, Dr.

Fotedar, Shri Makhan Lal Ghufran Azam, Shri

Gopalan, Shri R.T.

Hanspal, Shei Harvendra-Singh Hanumanthappa, Shei H. Hariprasad, Shri B.K.

Hashmi, Shri Shamim Hiphei, Shri

Jacob, Shri M.M. Jadhav, Shri Vithalrao Madhavrao Jaiswal, Shri Anant Ram

Jani, Shri Jagadish

Kailashpati, Shrimati Kalita, Shri Bhubaneswar

[RAJYA SABHA] of President's Proclamation under Art. 356 in relation to Assam

[The Deputy Chairman]

Kalmadi, Shri Suresh Kesri, Shri Sitaram

Khaparde, Miss Saroj

Khatun, Kumari Sayeeda Kore, Shri Prabhakar B.

Krishnan, Shri G.Y. Kulkarni, Shri A.G.

Kuthi-avattom, Shri Thomas Lather, Shri Mohinder Singh

Lenka, Shri Kahuu Charan

Lotha, Shri Khyomo 🧢 Madni, Shri Maulana Azad

Mahendra Prasad, Shri Malaviya, Shri Satya Prakash

Masodkar, Shri Bhaskar Annaji Mathur. Shri Manmohan.

Meena, Shri Dhuleshwar Mishra, Shri Shiv Pratap Mohammad Yunus, Shri

Morarka, Shri Kamal Naik, Shri G. Swamy

Narayanasamy, Shri V. Natarajan, Shrimati Jayanthi

Pachouri, Shri Suresh Palaniyandi, Shri M.

Pande, Shri Bishambhar Nath Pandey, Shrimati Manorama Pandey, Dr. Ratnakar.

Panwar. Shri B.L.

Parmar, Shri Rajubhai A. Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M. Patil, Shrimati Suryakanta

Patil, Shri Vishwasrao Ramrao Pragada, Kotaiah, Shri Puglia, Shri Naresh C.

Rafique Alam. Shri Ramachandran, Shri S.K.T.

Ranjit Singh, Shri Ratan Kumari, Shrimati Rathwa, Shri Ramsinh.

Razi, Shri Syed Sibtey Reddy, Shri T. Chandrasekhar

Sahu, Shri Santosh Kumar

Sanadi, Prof. I. G. Sanjaya Sinh, Dr.

Satya Bahin, Shrimati Scn. Shri Ashoke Kumar Sharma, Shri Chandan

Sharma, Shri Satish Kumar Shiv Shanker, Shri P. Singh, Shri Digvijay

Singh, Shri K.N. Singh, Shrimati Pratibha. Singh, Dr. Rudra Pratap

Singh, Shri Surender Singh, Shri Vishvjit P. Sinha, Shri Yashwant

Solanki, Shri Madhavsinh Swaminathan, Shri G. Swamy, Shri Subramanian

Swell, Shri G.G. Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh Tharadevi. Shrimati D.K. Tiria, Kumari Sushila

Tyagi, Shri Shanti Verma, Shri Ashok Nath-

Verma, Shri Kapil Verma, Shrimati Veena Vincent, Shri M.

Yadav, Shii Ish Dutt Yadav, Shri Ram Naresh Yadava, Shri Bal Ram Singh

NOES-60

Ahmed, D. Z.A. Ambedkar, Shri Prakash Yashwant Amin, Shri Mohammed

Baby, Shri M.A.

Balanandan, Shri E. Balu, Shri T.R.

Basu Ray, Shri Sunil

and Amenities Bill before adjournment of the House

Bhattacharjee, Prof. Sourendra Buragohain, Shri Bhadreswar Chakravarty, Shrimati Bijoya Chaudhuri, Shri Tridib Chowdhury, Shrimati Renuka Das, Shrimati Mira Das, Gupta Shri Gurudas Gandhi, Shri Rai Mohan Ganesan. Shri Misa R. Ghosh, Shri Dipen Gopalsamy, Shri V. Goswami, Shri Dinesh Goswami, Shri Ramnarayan Gurupadaswamy, Shri M.S. Jethmalani, Shri Ram Kaldate, Dr. Bapu Kalvala, Shri Prabhakar Rao Kar. Shri Narayan Kiruttinan, Shri Pasumpon Tha. Kunjachen, Shri P.K. Ledger, Shri David Maheshwari, Shrimati Sarala Maheswarappa, Shri K.G. - Md. Salim. Shri Menon, Prof. M.G.K. Mishra, Shri Chaturanan Mohanty, Shri Sarada Mukherjee, Shri Samar Nallasivan, Shri A. Padmanabham, Shri Mohntay Poddar, Dr. R.K.

Rahman, Shri Mohd. Khaleelur

Rao, Shri Moturu Hanumantha

Reddy, Dr. G. Vijaya Mohan

Saikia, Dr. Nagen

Reddy, Dr. Narreddy Thulasi

Saqhy Shri T.A. Mohammed

Raju, Shri J.S.

Sen. Shri Ashis Sen. Shri Sukomal Singh, Shri Shankar Daval Singh, Shri W. Kulabidhu Sinha, Shrimati Kamla Sivaji, Dr. Yelamanchili Som Pal, Shri Sreedharan, Shri Arangil Talari Manohar, Shri . Trivedi, Shri. Dineshbhai Upendra, Shri Parvathaneni Veerappan, Shri K.K. Venkatraman, Shri Tindiyanam G. Viduthalai Virumbi, Shri S. Yadav, Shri Ranjan Prasad The motion was adopted

RE TAKING UP OF THE MEMBER'S SALARIES AND AMENITIES BILL BEFORE ADJOURNMENT OF THE HOUSE

THE DEPUTY CHAIRMAN: I would let the Members share what we were discussing. Nothing is secret. The Members' Salary and Allowances Bill is still stuck up in the Lok Sabha. Until and unless that comes here, we cannot adjourn sine die. We cannot deprive the other House of their perks. That is what we were discussing. The Resolution on Punjab is also there. I was discussing that after the voting we will adjourn the House and tomorrow we will meet at eleven o'clock and take those things.

SHRI PARVATHANENI UP-ENDRA (Andhra Pradesh): Madam, I am on a point of order on what you have announced. (Interruptions) The Statutory Resolution can be discussed simultaneously in both the Houses. It is not necessary for the Lok Sabha to pass and send it here. The Statutory Resolution can be discussed simultaneously. Therefore, we will take up simultaneously with the Lek Sabha.